

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A. 34 of 2015 in  
Petition No. 205/MP/2011**

- Subject : Appropriate directions to be passed on the Southern Regional Load Despatch Centre and Power System Operation Corporation Limited to recognize the 1000 MW project being developed by the petitioner as an independent generating station and to treat the thermal power projects developed by the petitioner and by Simhapuri Energy Private Limited as separate and independent generating stations for the purpose of scheduling and dispatch, metering, energy accounting including UI computation.
- Date of hearing : 8.3.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Meenakshi Energy Private Limited
- Respondents : Southern Regional Load Despatch Centre and others
- Parties present : Shri Sitesh Mukherjee, Advocate for the petitioner  
Shri Deep Rao, Advocate for the petitioner  
Shri Jafar Alam, Advocate for the petitioner  
Shri Himanshu Mishra, MEPL  
Shri Apoorva Mishra, Advocate, SEPL  
Shri Rohit Venkat, Advocate, SEPL  
Shri Patwardhan, Advocate, SEPL  
Shri V. Suresh, SRLDC  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that present IA has been filed to issue appropriate directions so as to give effect to the direction of Appellate Tribunal for Electricity (ATE) in the judgment dated 13.1.2014 in Appeal No. 16 of 2013. Learned counsel further submitted as under:

(a) ATE vide its judgment dated 13.1.2014 in Appeal No. 16 of 2013 had directed the Commission to devise a suitable arrangement for carrying out independent scheduling, dispatch, metering and energy accounting including UI accounting in relation of the power stations of the petitioner and Simhapuri Energy Pvt. Ltd. ATE further directed that till the Commission devises the arrangement for independent scheduling and energy accounting of the two generating stations, the arrangement decided by ATE would continue. However, under the present arrangement, metering is not being carried out separately and independently by SRLDC in respect of the petitioner's generating station and Simhapuri's generating station which is not in conformity with the direction of ATE.

(b) SRLDC be directed to propose a suitable arrangement in consultation with SRPC, POSOCO and PGCIL as well as the petitioner and Semhapuri Energy Private Limited (SEPL), to enable and facilitate the independent scheduling and energy accounting for the petitioner's generating station.

(d) The petitioner is in the process of establishing Phase-II of its power plant comprising two generating units of 350MW each. In order to commence the commissioning activities, the applicant urgently requires to draw start-up power from the grid by July, 2016 for commencing activities for Phase-II i.e. 700 MW.

(e) The petitioner is filing another IA seeking permission of the Commission to draw start up power till a suitable arrangement as per the direction of ATE is made.

2. The representative of SRLDC submitted that SRLDC is scheduling and dispatching power of MEPL and SEPL independently, at interface point on the basis of joint meter reading given by MEPL and SEPL. He further submitted that SRLDC has no issue in collecting independent meter readings from MEPL and SEPL and would schedule at interface point. However, there is a need to install additional meter. The representative of SRLDC further submitted that the issue of 'start-up' power is not the subject matter of the present petition.

3. Learned counsel for SEPL requested for time to file reply to the IAs filed by the petitioner. Request was allowed by the Commission.

4. The Commission directed the petitioner to approach SRLDC for permission to draw start-up power in accordance with the relevant regulations and if there is any technical issue, the same will be dealt with SRLDC.

5. The Commission directed the petitioner to serve copy of the IA to the respondents immediately. The respondents were directed to file their replies by 23.3.2016 with an advance copy to the petitioner who may file its rejoinder, if any, on or before 31.3.2016.

6. The Commission directed that Chief (Engineering) of the Commission to convene a meeting with representatives of SEPL, MEPL, SRPC and SRLDC to discuss the issues of metering, etc. within a week and submit the report to the Commission. The Commission will take a view thereafter.

7. The Commission reserved the order in the IAs.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**